

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.404
IA/5805/ND/2023 IN IB/241/ND/2019

IN THE MATTER OF:

M/s Bhupindra Agro Pvt Ltd	...	Applicant
Versus		
M/s Shri Vardhman Rice Mills Pvt Ltd	...	Respondent

Under Section 9 of (IBC)

Order delivered on 13.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Vinod Chaurasia in IA/5805/ND/2023
For the Respondent	: Adv. Prahant Kumar in IA/5805/ND/2023
For the Liquidator	: Adv. Vatsala Kak, Adv. Raghav Dembla in IA 5085/2023

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Liquidator is present through VC. Learned Counsel for the Applicant/Auction Purchaser, Learned Counsel for the PNB is present. List the matter on **18.07.2024**.

In the meantime, parties are directed to sort out the issues raised by the purchaser before the next date of hearing. List the matter on **18.07.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)